

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member

**I.A.No. 28/2008 in
Petition No. 166/2007**

In the matter of

Determination of provisional transmission tariff for (i) 400 kV Balia-Lucknow Ckt-I & II, 400 kV Balia-Mau Ckt-I, 400 kV D/C Patna-Balia transmission line including associated bays at Patna & Balia (ii) 400 kV Balia-Mau Ckt-II, 40% FSC at Lucknow on 400 kV D/C Lucknow-Balia transmission line (iii) 80 MVAR Bus Reactor at Biharshariff sub-station (iv) 400 kV Lucknow-Bareilly Ckt-I & II along with associated bays under Kahalgaon Stage II Phase I Transmission System in Northern Region for the period 2004-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Ltd., Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttaranchal Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad

.....Respondents

ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 31.12.2008 for filing a fresh petition for approval of final transmission charges for the assets covered under Petitions Nos. 166/2007, 104/2007 and 163/2007.

2. While approving the provisional transmission charges, the petitioner was directed to file fresh petitions for approval of final tariff on the subject, latest by 31.10.2008.

3. The petitioner has submitted that it shall file the combined petition for approval of final tariff for assets covered under Petitions Nos. 166/2007 and 43/2008 as they form part of the transmission system associated with Kahalgaon STPS, Stage-II, Phase-I. The petitioner has further submitted that the cost estimates are under revision and approval thereof shall take some more time. Accordingly, the petitioner has sought extension of time up to 31.12.2008 for filing the petition for final tariff.

4. The prayer made by the petitioner is allowed. The petitioner may file a combined petition for approval of final tariff in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 on the subject, latest by 31.12.2008.

5. I.A. stands disposed of in the above terms.

Sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(R.KRISHNAMOORTHY)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

New Delhi dated the 15th October 2008